

THE MINISTER OF STATE IN THE
MINISTRY OF COMMUNICATIONS
(SHRI KARTIK ORAON): (a) to (c).
Crossbar system is being indigenously
manufactured and hence this system is
to be continued to be used for aug-
mentation of telephone switching ca-
pacity. Because of inadequate indi-
genous production of telephone switch-
ing equipment, shortfall is to be met
through imports, part of which is to
be of Crossbar type. Orders have so
far been placed on firms in Japan for
1.34 lakhs lines of such equipment at
a cost of Rs. 21.7 crores F.O.B. under
usual terms and conditions based on
global tenders.

12 hrs.

RE. CALLING ATTENTION ETC.

(Interruptions)*

MR. SPEAKER: Nothing should go
on record without my permission. I
will listen to you one by one. If there
is anything, I will listen.

श्री देवी लाल (सोनीपत) : मामला
इतना इम्पोर्ट है, हरियाणा में सरपंच की
मौत...

अध्यक्ष महोदय : आप मेरी बात
सुनिए । आप मेरी मजबूरी को समझ
लीजिये यह स्टेट का सवाल है ।

(Interruptions)

MR. SPEAKER: No. No question.
Not allowed.

श्री देवी लाल : **

अध्यक्ष महोदय : आज उनकी
एसेम्बली है । यह स्टेट सबजेक्ट है ।
मैं नहीं कर सकता, मेरी मजबूरी है,
कानून मुझे इजाजत नहीं देते हैं ।

(अवधान)

अध्यक्ष महोदय : मुझे उस बान का
पता नहीं है
Not allowed. Nothing will go on re-
cord.

(अवधान)**

(Interruptions)

MR. SPEAKER: Nothing will go on
record.

विधान को मैं नहीं तोड़ सकता ।
कानून को मैं नहीं तोड़ सकता ।
There is no question. Nothing. Not
allowed. I have over-ruled. This is
not the way to raise it. That is all
right. Nothing doing here. Nothing
is going on record. (Interruptions)**

श्री आर० एन० राकेश (चैल) :
मेरा एक एडजॉर्नमेंट मोशन है ...

MR. SPEAKER: No adjournment
motion. I have disallowed it. I have
over-ruled. Nothing is going on re-
cord without my permission.

(Interruptions)**

MR. SPEAKER: Not allowed. Over-
ruled.

Nothing is going on record without
my permission.

(Interruptions)**

MR. SPEAKER: No; not allowed.
Mr. Paswan.

(Interruptions)

अध्यक्ष महोदय : आप पढ़ कर
आइए । आप मेरी मदद कीजिए कानून
चलाने में व्यवस्था में । आप ठीक ढंग
से पढ़ कर आइए और बोलिए - बजट
आ रहा है ।

(अवधान)

अध्यक्ष महोदय : आप इसको उठाने वाले ढंग से उठाएँ। मैंने पहले भी एलाउ किया है। फिर एलाऊ करूँगा, लेकिन ठीक ढंग से।

श्री राम विलास पासवान : (हाजीपुर)

अध्यक्ष जी आप इसको गम्भीरतापूर्वक लीजिए—हरियाणा वाले मामले को...

MR. SPEAKER: No. I told you this is a State subject. The House is in session there.

(Interruptions)

MR. SPEAKER: Why should you interfere in it? I am dealing with it.

श्री अटल बिहारी (बाजपेयी : नई दिल्ली) अध्यक्ष जी, मैं आपसे सफाई चाहता हूँ। आप हमें रास्ता दिखाइए। अगर मेरा कोई राजनीतिक समर्थक इसलिए मारा जाता है कि वह मेरा समर्थन है...

MR. SPEAKER: There is murder, whether it is *Rajnitik* or illegal. You cannot take any human life.

श्री अटल बिहारी बाजपेयी : अगर मर्डर राजनीतिक होता है...

MR. SPEAKER: You cannot take any human life. General discussion is coming up. Murder is murder.

(Interruptions)

MR. SPEAKER: No; not allowed. You cannot insinuate. Nothing.

(Interruptions)

MR. SPEAKER: I am bound by the rules. I cannot allow it. Not allowed.

(Interruptions)

MR. SPEAKER: No; not allowed.

SHRI INDRAJIT GUPTA (Basirhat): Last time you permitted me and

you said you would ask the Government to make a statement in this House.

MR. SPEAKER: I allowed you.

SHRI INDRAJIT GUPTA: You said that something was going on.

MR. SPEAKER: That is up to the Government. I cannot force them. Even now you can again raise it in the budget discussion.

(Interruptions)

MR. SPEAKER: Not allowed.

(Interruptions)**

MR. SPEAKER: No question of adjournment motion. That is not something very important. Not allowed.

(Interruptions)**

MR. SPEAKER: I have not admitted it. I have made that clear. Not allowed. Nothing is going on record.

(Interruptions)**

SHRI INDRAJIT GUPTA: Will you allow a Calling Attention?

MR. SPEAKER: You can speak on it on the General Budget.

SHRI GEORGE FERNANDES (Muzaffarpur): I do not think the Bangalore matter could be a subject for the general budget.

MR. SPEAKER: You can give a Calling Attention Motion. I allowed it once. We can see if once again it can be allowed, and we can discuss it once again.

SHRI INDRAJIT GUPTA: After that one month has passed.

MR. SPEAKER: Time will pass on. Time is bound to pass. I cannot do anything. You can again try.

SHRI INDRAJIT GUPTA: Did I understand you to say it is not an important matter?

MR. SPEAKER: I did not say so. That is why I allowed it. I allowed it twice.

SHRI INDRAJIT GUPTA: No, once.

MR. SPEAKER: I allowed it is a Calling Attention.

SHRI INDRAJIT GUPTA: After that they tried to break the strike.

MR. SPEAKER: I once allowed a Calling Attention and again a statement by you.

(Interruptions)

MR. SPEAKER: Not allowed. Nothing is going on record.

*(Interruptions)***

MR. SPEAKER: Nothing is going on record without my permission. I am not allowing it.

*(Interruptions)***

अध्यक्ष महोदय : आप मेरी बात सुनिये ..

SHRI GEORGE FERNANDES: I have always listened to you.

*(Interruptions)***

अध्यक्ष महोदय : इस को ठीक ढंग से उठाउं, ऐसे किस तरह से एलाऊ कर दूँ ।

SHRI GEORGE FERNANDES: You say I may give a notice under rule 377. Give me a Calling Attention.

MR. SPEAKER: I have already given a Calling Attention.

SHRI GEORGE FERNANDES: The matter is far too serious... *(Interruptions)*.

MR. SPEAKER: I have not allowed Mr. George Fernandes. Nothing is going on record without my permission.

(Interruptions)

MR. SPEAKER: Not allowed. *(Interruptions)***

MR. SPEAKER: There are certain ways to run the House.

*(Interruptions)***

अध्यक्ष महोदय :

I am not carrying any brief for anybody. *(Interruptions)*

MR. SPEAKER: Under the rules you can come and I can allow. But not like this. It cannot be discussed like this.

Nothing is going on record.

*(Interruptions)***

SHRI INDRAJIT GUPTA: In what way should we raise it?

MR. SPEAKER: There are rules. Here is the Rules Book.

SHRI INDRAJIT GUPTA: You have not been kind enough to give me permission...

MR. SPEAKER: My God. If I have not given permission, nobody will give you permission. On which matter have I not given permission?

SHRI INDRAJIT GUPTA: The Bangalore strike.

MR. SPEAKER: If I state the facts, I allowed a Call Attention motion on this. I allowed you under that. But this is a continuous matter. I cannot allow it daily in the House. You cannot monopolise it...

(Interruptions)

MR. SPEAKER: When I am on my legs you sit down.

(Interruptions)

MR. SPEAKER: I am doing what I think proper and I am guided by the rules, not by Mr. Niren Ghosh.

(Interruptions).

SHRI GEORGE FERNANDES: Sir, I agree that we have had discussion on this. But this is a serious matter...

अध्यक्ष महोदय : आप दे दें, तो देखेंगे ।

श्री जार्ज फर्नाण्डिस : आप कॉलिंग
अटेंशन ही हमारा मान लीजिए ।

MR. SPEAKER: I cannot promise anything. I will look into it.

श्री जार्ज फर्नाण्डिस : मैं अभी नहीं
कह रहा हूँ । आप को जब लेना है, तब
लीजिए ।

PROF. MADHU DANAVATE
(Rajapur): Allow some motion on
that.

अध्यक्ष महोदय : मैंने कब अOBJECT
किया है ।

I have not said I have rejected it.

SHRI RAVINDRA VARMA (Bom-
bay North): Sir, it is an explosive
development...

MR. SPEAKER: I know it, I can
gauge things properly.

SHRI GEORGE FERNANDES: Mr.
Stephen, you will have no constitu-
ency because you cannot contest in
Kerala. Delhi rejected you, Karnataka
elected you... (Interruptions). You
have no constituency, Mr. Stephen.
(Interruptions).

MR. SPEAKER: You have got
Call Attention for today, you have got
another for tomorrow. You have got
everything important.
(Interruptions)**

MR. SPEAKER: Without my per-
mission it shall not go on record—
what he is saying.
(Interruptions)

PROF. K. K. TEWARY (Buxar):
You have had your say. Please sit
down.

Mr. Speaker, Sir, I have been re-
peatedly giving Calling Attention
notices on Valdyalingam Committee
Report. You know that the son of a

former Prime Minister and the wife
of a former Prime Minister...

MR. SPEAKER: In the Business
Advisory Committee we will discuss.
(Interruptions)**

MR. SPEAKER: Nothing is going
on record.
(Interruptions)**

MR. SPEAKER: I have not allow-
ed you. What are you doing?
(Interruptions).

SHRI ARIF MOHAMMAD KHAN
(Kanpur): There are limits to igno-
rance.

Mr. Fernandes does not know that
this has been brought out...

MR. SPEAKER: Please sit down.
(Interruptions).

SHRI ARIF MOHAMMAD KHAN:
Mr. Fernandes does not know this is
brought out by...

MR. SPEAKER: No, no. Nothing.
(Interruptions).

SHRI ARIF MOHAMMAD KHAN:
I will give notice of a privilege mo-
tion, he is trying to mislead the
House.

MR. SPEAKER: Let the motion
come. Nothing is going on record.
(Interruptions)**

MR. SPEAKER: Nothing is going
on record without my permission.
(Interruptions)**

MR. SPEAKER: Please sit down.
(Interruptions)**

PROF. MADHU DANAVATE: Mr.
Speaker, Sir, the Budget discussion
has yet to begin and the Finance
Minister has yet to announce any
change in the levies. But the Infor-
mation and Broadcasting Minister...

MR. SPEAKER: I have got it. I
am ascertaining the facts, and then I
will let you know.
(Interruptions)

PROF. MADHU DANDAVATE: Any way, let me tell you and tell this House also what it is. The Information and Broadcasting Minister has made a statement about the newsprint levy outside the House.

MR. SPEAKER: No, Well I have already taken notice of it.
(Interruptions).

SHRI GEORGE FERNANDES: You talked about Ordinance. Did they listen to you? Did they care for your views?

MR. SPEAKER: I have to ask for the facts. I have to go by facts. (Interruptions). I will give my ruling later on.

PROF. MADHU DANDAVATE: After the Budget discussion started?

MR. SPEAKER: No, tomorrow we will do it.

PROF. MADHU DANDAVATE: So you have kept my privilege motion pending?

MR. SPEAKER: I am asking for certain facts.

PROF. MADHU DANDAVATE: That means it is pending.

MR. SPEAKER: It is under consideration. I have not rejected it.

श्री अटल बिहारी वाजपेयी : नई दि. लो अध्यक्ष महोदय, रेल मंत्री ने सदन में उस रोज जो भाषण दिया उसके अनुसार बढ़े हुए किराये

MR. SPEAKER: That is why I am trying to find out.

श्री अटल बिहारी वाजपेयी यह गत किया है। यह सदन की अहिलता की जा रही है। रेलव बोर्ड इस तरह से सदन के

बाहर एलान करे और सदन की अवमानता करे . . .

MR. SPEAKER: That is why I am asking for comments from the Railway Minister.

अगर आपने यह नहीं बताया होता तो मैं कैसे पूछता। जब अपने यह कहा . .

श्री अटल बिहारी वाजपेयी : तो दोनों को मौका दीजिए . . (व्यवधान)।

श्री राम बिलास पासवान अध्यक्ष महोदय, यह रेदेखिए . . (व्यवधान)

अध्यक्ष महोदय : आप का मैंने अलाऊ किया है। आप दो दफा नहीं बोलेंगे। आप क्या कर रहे हैं ?

श्री राम बिलास पासवान : आपने 377 अलाऊ किया है।
(व्यवधान)

MR. SPEAKER: Mr. Paswan, please sit down; I have not allowed. Nothing is going on record.

SHRI RAM VILAS PASWAN: **
(Interruptions)*

MR. SPEAKER: If you say anything more, I will expunge it. I have already allowed you. Why do you want to take the time of the House? I will get angry.

(Interruptions)**

MR. SPEAKER: Nothing is going on record.

SHRI E. BALANANDAN:**

MR. SPEAKER: No; not allowed.

DR. SUBRAMANIAM SWAMY (Bombay North East): Under Direction 2, we have the House business arranged every day. During the last week, we have been consistently assured of a discussion on Bearer Bonds. I find, it has been taken. There must be some explanation for it.

MR. SPEAKER: That will come in the Business Advisory Committee.

DR. SUBRAMANIAM SWAMY: Maybe, Bearer Bonds are being given up. I do not know.

MR. SPEAKER: Please sit down; don't worry. They will come.

SHRI T. R. SHAMANNA (Bangalore South): I came yesterday night from Bangalore. The situation in Bangalore is very critical. If steps are not immediately taken, I am quite sure, the worst situation will arise in Bangalore. There is the communal stance; the stance of different languages... (Interruptions)

अध्यक्ष महोदय : इसे मैं कर रहा हूँ।

We will discuss it. **Shri S. B. Chavan.**

SHRI JANARDHANA POOJARY: (Mangalore): The Minister should make a statement. We have already taken up a Calling Attention. They want to create chaos in the State Government. (Interruptions)

That is why I am submitting..... (Interruptions)

It is a creation... (Interruptions)

MR. SPEAKER: Not allowed.

SHRI DEVI LAL: ** (Interruptions)**

MR. SPEAKER: Nothing is going on record without my permission.

**Not recorded.

12.19 hrs.

PAPERS LAID ON THE TABLE

SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS (DELHI) AMDT. RULES, 1980 WITH STATEMENT FOR DELAY REASONS FOR NOT LAYING IN TIME ANNUAL REPORTS ETC. OF REGIONAL ENGINEERING COLLEGES FOR 1979-80 AND ANTIQUITIES AND ART TREASURES (AMDT.) RULES, 1981.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I beg to lay on the Table:—

(1) A copy of the Suppression of Immoral Traffic in Women and Girls (Delhi) (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. F. 42 (SIT)/79-DSW-ICW in Delhi Gazette dated the 4th November, 1980 under sub-section (4) of Section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification [Placed in Library See No. LT-2023/81.]

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Regional Engineering Colleges for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library Sec. No. LT-2024/81.]

(4) A copy of the Antiquities and Art Treasures (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 56 (E), in Gazette of India dated the 10th February, 1981 under sub-section (3) of section 31 of the Antiquities and Art Treasures Act, 1972. [Placed in Library. See No. LT-2025/81.]